ITEM NO.14 COURT NO.1 SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s).157/2026

BAR COUNCIL OF INDIA Petitioner(s)

VERSUS

STATE OF MADHYA PRADESH & ORS. Respondent(s)

IA No. 128351/2026 - EXEMPTION FROM FILING O.T.

Date : 30-04-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) :Mr. Gurukrishna Kumar, Sr. Adv.
Ms. Radhika Gautam, AOR
Ms. Anjul Dwivedi, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice to respondent No.4 to show cause as to why:

(i) proceedings for criminal contempt under the Contempt of Courts Act should not be initiated against him;

(ii) his license to practice be not suspended; and

(iii) he be not removed from the position of office bearer of the Bar.

2. List the matter on 27.07.2026.

3. Dasti, in addition, is permitted.

(ARJUN BISHT) (PREETHI DILEEP KUMAR)
AR-cum-REGISTRAR-cum-PS ASSISTANT REGISTRAR

Signature Not Verified
Digitally signed by ARJUN BISHT
Date: 2026.04.30 15:09:51 IST
Reason: